

- (ii) 510 Army Base Workshop, Meerut;
- (iii) 509 Army Base Workshop, Agra;
- (iv) 507 Army Base Workshop, Kankinara;
- (v) 515 Army Base Workshop, Bangalore;
- (vi) 512 Army Base Workshop, Kirkee;
- (vii) 508 Army Base Workshop, Allahabad; and

(b) what steps the Ministry of Defence have taken to cut down the local purchase of stores for the Defence requirements?

The Minister of State in the Ministry of Defence (Shri Raghuramaiah):

(a) The total amount of local purchase of stores in the Army Base Workshops at Delhi Cantt. Meerut, Agra, Kankinara, Bangalore, Kirkee and Allahabad for the year 1961-62 is Rs. 56 lakhs approximately.

(b) Most of these local purchases pertain to spares for vehicles and other equipments. Local purchase is resorted to when the spares are not readily available in stock in order to avoid hold-ups in the Repair Programme. Such purchases are restricted to actual requirements and cannot be avoided.

Mid-day Meals to Students

691. Shri P. R. Chakraverti: Will the Minister of Education be pleased to state:

(a) whether some States have made arrangements for the supply of mid-day meals to primary school students;

(b) if so, the incidental cost that is on the average incurred per head per month and measures adopted for raising the wherewithal;

(c) what is the extent of the improvements brought about both in the mind and physique of the students enjoying these benefits; and

(d) whether Government have already suggested to the other States to emulate this healthy example?

The Minister of Education (Dr. K. L. Shrimali): (a) Yes, Sir.

(b) The cost of the mid-day meal is about 10-12 naye paise per child per day. At present the cost is met by mobilising contributions from the local community, and the funds provided by the State Government, supplemented by assistance where available from outside agencies.

(c) No detailed studies have yet been made; but it is obvious that a programme of mid-day meals will have a healthy effect on the mind and body of the students.

(d) Efforts are being made to expand this programme in all parts of the country.

Labour and Social Welfare Camps

692. Shri P. R. Chakraverti: Will the Minister of Education be pleased to state:

(a) the arrangements that have been made in organising labour and social service camps for under-Graduate students of universities;

(b) what has been the response so far received from teachers and students; and

(c) whether such voluntary participation rather than the introduction of any form of compulsion will be effective?

The Minister of Education (Dr. K. L. Shrimali): (a) No special arrangements have been made for organising Labour and Social Service Camps for under-Graduate students, though whenever such camps are organised under the scheme of the Ministry of Education, under-Graduate students are free to join them.

(b) Does not arise, as no special camps are organised for under-Graduate students and teachers.

(c) Does not arise.

National Discipline Scheme in Delhi

693. Shri Bishwanath Roy: Will the Minister of **Education** be pleased to state:

(a) whether the National Discipline Scheme has been started in the Higher Secondary Schools at Delhi or New Delhi; and

(b) if so, whether any work of physical labour has been prescribed as compulsory for the school students?

The Minister of Education (Dr. K. L. Shrimali): (a) Yes, Sir.

(b) No, Sir.

Law and Order Situation in Hill Areas of Manipur

694. Shri Rishang Keishing: Will the Minister of **Home Affairs** be pleased to state:

(a) whether it is a fact that the law and order situation in the hill areas of Manipur specially Ukhrol and Tamenglong sub-divisions has deteriorated much after the last General Election; and

(b) if so, the security measures Government have taken there?

The Minister of State in the Ministry of Home Affairs (Shri Datar):

(a) No. There was some increase in Naga hostile activity just before the recent General Elections. The law and order situation in these areas has shown marked improvement since then.

(b) The orders under Section 3 of the **Armed Forces (Assam and Manipur) Special Powers Act, 1958**, declaring Ukhrol, Tamenglong and Mao Maram sub-divisions as disturbed areas have been extended up till the end of May 1962 as a precautionary measure. The West Bengal Security Act, 1950, has also been extended up till the end of May 1962 as a precautionary measure. The West Bengal Security Act, 1950, has also been extended to Manipur, to enable

the Administration to take effective measures against the activity of Naga hostiles. Security forces are carrying out intensive patrolling.

Repeal of Hill Village Authority Act

695. Shri Rishang Keishing: Will the Minister of **Home Affairs** be pleased to state:

(a) whether it is a fact that the tribal people of Manipur have represented to the local Government as well as the Government of India for repeal of the Hill Village Authority Act;

(b) if so, whether any step has been taken to that end; and

(c) if not, whether any other step has been taken?

The Minister of State in the Ministry of Home Affairs (Shri Datar):

(a) Yes.

(b) and (c). The matter is under consideration.

The Winter and the Hill Allowances to Manipur Schools

696. Shri Rishang Keishing: Will the Minister of **Education** be pleased to state:

(a) whether it is a fact that Manipur Administration accepted to grant the Winter and the Hill allowance to all schools in the tribal areas of Manipur which are receiving grants in the 90 per cent deficit grant system;

(b) whether it is also a fact that the Manipur Territorial Council, as directed by the Manipur Administration, submitted the estimated amount of the allowances for the year 1961-62;

(c) if so, why the schools have not been paid the allowances up till now; and

(d) whether payment of the allowances will be expedited in view of the critical financial position of the schools?